

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
COURT-I

C.P. (IB) 1525/MB/2019

CORAM: SMT. SUCHITRA KANUPARTHI
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.03.2020

NAME OF THE PARTIES: Dhruva Charan Pradhan
V/s
Hindustan Construction Company Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order

40. C.P.(IB)- 1525/(MB)/2019

Both sides represent that the matter has been amicably settled between them and the Corporate Debtor has made the entire payment of Rs.72,31,683/-. In view of this, the Counsel for the Petitioner seeks for withdrawal of this Company petition.

Accordingly, this Company Petition is dismissed as not pressed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)